

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO. 3167/01

Thursday, this the 6th day of December, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri F.S. Virdi C/O S.D. Virdi Sector 8/1096 R.K.Puram New Delhi

..Applicant

(By Advocate: Shri M.K.Gupta)

Versus

- 1. Union of India through its Secretary Ministry of External Affairs New Delhi
- 2. Joint Secretary (AD)
 Ministry of External Affairs
 Govt. of India
 New Delhi
- 3. Secretary
 Union Public Service Commission
 Dholpur House, Shahjahan Road
 New Delhi.

..Respondents

ORDER (ORAL)

Shri S.A.T. Rizvi:

By an order passed on 17.8.1976, the entire pensionary benefits admissible to the applicant, who was a retired Assistant, were withheld permanently. The applicant, who is now over 80 years of age, has since been pursuing the matter with the respondent-authority in secure a review/revision of the aforesaid order to the applicant At long last on July 13, 2000, the penalty. received a letter (Annexure P-I) which holds; the promise The that the matter would be reexamined. same letter further provides that if it is found that there were grounds available to reconsider and review the penalty, applicant will be duly informed. Thereafter, the

applicant has been pursuing the matter by filing repeated representations, the last of which was made on 31.7.2001 (Annexure P-XVI). There has been no response from the respondent-authority.

- 2. We have heard the learned counsel and find that in the peculiar circumstances of this case, the ends of justice will be duly met by disposing of the OA at this very stage even without issuing notices with a direction to the respondents to reconsider and review the matter in the light of the aforesaid representation filed after 13.7.2001 and convey their decision to the applicant expeditiously.
- 3. The present OA is disposed of in the aforestated terms at the admission stage itself. No costs.

(S.A.T. Rizvi)
Member (A)

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(Ashok Agarwal)

Chairman